

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2492
TO BE ANSWERED ON 09.03.2021**

STATE LEVEL SCs COMMISSION

2492. SHRI RAVIKUMAR D.:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of the benefits of setting up a State level Scheduled Castes (SCs) Commission;
- (b) whether it is mandatory to set up a State level SCs Commission;
- (c) the number of States which have started State SCs Commissions;
- (d) whether the Government has taken any action to start a State SCs Commission in Tamil Nadu and if so, the details thereof; and
- (e) the reasons for the delay on the part of the State Government of Tamil Nadu in setting up a State SCs Commission?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)**

(a) & (e): Article 338 of the Constitution of India provides that there shall be a Commission for the Scheduled Castes to be known as the National Commission for Scheduled Castes (NCSC). The members of the SC Community in the States which do not have a State Commission for the Scheduled Castes (SCSC) can approach the NCSC for remedy. The setting up of the State Commission for Scheduled Castes falls within the domain of the State Government.

(b): No, Sir.

(c): As per the information available, the following 15 States have set up SCSCs:- Rajasthan, Punjab, Kerala, Madhya Pradesh, Andhra Pradesh, Uttar Pradesh, Uttarakhand, Karnataka, Chhatisgarh, Bihar, Maharashtra, Goa, Jharkhand, Telangana and Haryana have constituted State SCs Commissions.

(d): The members of SC Community can approach the regional/state office of National Commission for Scheduled Castes which is functioning in Chennai with its headquarter in New Delhi for any remedy.
